

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.05.2016

OA No. 291/00325/2016

Mr. P.N. Jatti, counsel for applicant.

1. The matter relates to payment of daily wages in the Department of Income Tax, Jaipur.
2. Heard. Counsel for applicant submits that the applicant is entitled to certain higher wages from the year 2008 and he has also submitted a representation dated 14.03.2016 (Annex. A/1) in this regard before the respondents and the same is still pending.
3. Counsel for applicant further submits that as the representation Annexure A/1 of the applicant is still pending with the respondent no. 2, he may be directed to decide the same expeditiously and within a stipulated time limit.
4. Considered the aforesaid contentions and perused the record. It appears that the representation of the applicant dated 14.03.2016 (Annex. A/1) is pending with the respondent-department. In view of the pending representation of the applicant, it is deemed appropriate to dispose of the OA, at admission stage itself, without going into the merits of the case lest it prejudice the case of either side, with certain directions. Accordingly, it is directed that -
 - (i) the respondent no. 2 may consider and decide the representation of the applicant dated 14.03.2016 (Annex. A/1) by a reasoned and speaking order in accordance with law at the earliest and preferably within two months from the date of receipt of a copy of this order.

(ii) the applicant is also directed to supply a copy of this order and complete copy of paper book/OA within a week from today to facilitate the respondent no. 2 to decide the said representation.

5. In view of the limited relief being granted, the requirement of issue of notices to the respondents is dispensed with.

6. If the applicant is aggrieved with any decision taken on his representation Annexure A/1 by the respondents, he may approach the appropriate forum as per law.

With these observations and directions, the Original Application is disposed of at admission stage itself, with no order as to costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Kumawat